

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No.75/(MAH)/2010

CORAM:

Present:

SHRI M. K. SHRAWAT
MEMBER (J)

SHRI BHASKARA PANTULA MOHAN
MEMBER (J)


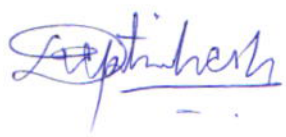
ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 15.11.2017

NAME OF THE PARTIES: Mrs. Indira Jayantilal Vikamsey & Anr.
V/s.

M/s. Pla Electro Appliances Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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Sr No. 5.	(i) Adv. Shrey Shah 1/b Adv. Anurup Dasgupta	For the Respondent	
(ii)	Dr. Deepthi Mankar Adv. for petitioners		

ORDER

T.C.P. No. 75/397-398/CLB/MB/MAH/2010

1. The Learned Representatives of both the sides are present.
2. They state that the efforts of Settlement has now failed, therefore, may be listed for Final Hearing. It is also stated that the pleadings are complete.
3. To be listed for Final Hearing on **09.01.2018.**

Sd/-

Bhaskara Pantula Mohan
Member (Judicial)
15.11.2017.

aah

Sd/-

M.K. Shrawat
Member (Judicial)